

**GOVERNMENT OF INDIA
COMMERCE AND INDUSTRY
LOK SABHA**

UNSTARRED QUESTION NO:2875
ANSWERED ON:10.02.2014
ALUMINIUM TRADE
Shankar Alias Kushal Tiwari Shri Bhisma

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

- (a) the quantum of alumina and aluminium metal imported/exported during each of the last three years and the current year;
- (b) whether it is a fact that aluminium manufacturing companies do not allow Indian customers particularly from the Special Economic Zones to participate in the tender process for export of alumina and metals;
- (c) if so, the details thereof and the reasons therefor and the reaction of the Government thereto; and
- (d) the remedial action being taken/proposed to be taken by the Government in this regard?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (DR. E.M. SUDARSANA NATCHIAPPAN)

(a) The quantum of alumina and aluminium metal imported/exported during each of the last three years and the current year is as below;

Aluminium:

(Quantity in tonnes)

Item	2010-11	2011-12	2012-13	2013-14 (upto Nov., 2013)
Import	6,98,984	8,70,981	10,48,129	7,32,219
Export	2,71,959	2,78,747	3,07,589	2,31,988

Alumina:

(Quantity in tonnes)

Item	2010-11	2011-12	2012-13	2013-14 (upto Nov., 2013)
Import	2,88,535	5,57,297	11,23,580	9,07,078
Export	27,45,230		9,79,395	10,29,982
				8,56,784

(b) to (d) The issue of purchase and sale between customers and sellers of Special Economic Zones and Domestic Tariff Area is a matter of commercial transactions between entities. Government therefore does not prescribe the terms of tender processes between companies/entities. Government has advised NALCO to take decision in the best commercial interest of the Company and in its long term interest so as to maintain Company's competitiveness in the sector.